

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI  
PRINCIPAL BENCH

(IB)-103(PB)/2017

IN THE MATTER OF:

Vertex Chemicals

.....Petitioner

v.

Mohan Proteins Ltd.

.....Respondent

SECTION : UNDER SECTION 7 OF IBC, 2016

Order delivered on 12.09.2017

Coram:

CHIEF JUSTICE M.M. KUMAR

Hon'ble President

Deepa Krishan

Hon'ble Member (T)

For the Petitioner(s) :

For the Respondent(s) :

ORDER

According to the learned counsel for the Insolvency Professional the Managing Director of DVVNL Mr. Sudhir Kumar Verma has been served. A copy of the order dated 30.08.2017 which has been duly served by e-mail dated 31.08.2017 and then by hand on 04.09.2017 through his specially deputed messenger. Despite that Mr. Sudhir Kumar Verma has not acted in accordance with the directions issued by this Tribunal. It has also been pointed out that Mr. A.K. Tyagi has sent e-mail on 07.09.2017 asking the

Insolvency Professional to give his consent which has been duly sent on the same day and despite that nothing has been done.

In view of the aforesaid we direct Mr. Sudhir Kumar Verma, the Managing Director to appear in person before this Tribunal on 18.09.2017 at 10.30 A.M. However, his presence would be dispensed with if in light of order dated 30.08.2017 the power supply to the premises in question is restored before the next date of hearing which is obligatory as per the provisions of Section 14 (2) of the IBC, 2016.

A copy of this order be sent by e-mail as well as by speed post to Mr. Sudhir Kumar Verma today itself. E-mail address of Mr. Sudhir Kumar Verma is available in the last order.

List for further consideration on 18.09.2017.

—Sd—

(CHIEF JUSTICE M.M. KUMAR)  
PRESIDENT

—Sd—

(DEEPA KRISHAN)  
(MEMBER TECHNICAL)

12.09.2017  
VINEET